

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (D.B.) No. 454 of 2020**

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Mukesh Paswan --- --- Appellant

Versus

The State of Jharkhand. -- --- Respondent

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**CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh**  
**The Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through Video Conferencing

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For the Appellant :  
For the State : Mr. Bhola Nath Ojha, A.P.P.

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**06/05.04.2021** No one appears for the appellant today when the matter is called out. Mr. Bhola Nath Ojha, learned A.P.P. appears for the State. He submits that on the last two previous dates also before Holi holidays, appellant has remained unrepresented.

The matter has come up on I.A. No.3983/2020 seeking suspension of sentence. The sole appellant stands convicted by the court of learned Special Judge POCSO, Godda in Special (POCSO) Case No.06/2017 vide impugned judgment of conviction dated 3<sup>rd</sup> February 2020 and order of sentence dated 19<sup>th</sup> February 2020 and sentenced to undergo R.I. for fourteen years for the offence under Section 376, IPC with a fine of Rs.10,000/- and default sentence; S.I. for one month for the offence under Section 341 of I.P.C. however, both the sentences shall run concurrently with further direction to pay compensation of Rs.25,000/- to the victim and default sentence.

Be that as it may, let the matter appear after one week.

*(Aparesh Kumar Singh, J.)*

*(Anubha Rawat Choudhary, J.)*

*Shamim/*